

the Joint Consultative Machinery had conveyed to Government the concern of the Government employees on the likely repercussions of the judgement. After considering carefully the implications of the Supreme Court judgement, Government are of the view that any apprehension of insecurity of tenure of service for Government servants arising out of this judgement is due to an inadequate appreciation of the various aspects of the judgement. The judgement of the Supreme Court only clarifies the correct parameters of the constitutional protection granted to the Government servants under Article 311 (2) in the matter of dismissal, removal or reduction in rank and does not in any way alter or abridge the Constitutional guarantee available to them in the matter of tenure of employment. While explaining the scope of the exceptions to Article 311 (2) enumerated in the second proviso to that Article itself, the Supreme Court have also spelt out clearly the guiding principles to be followed by the competent authority when action is taken under any of the three clauses of the aforesaid second proviso. The judgement does not also take away the right of the aggrieved Government servant to invoke departmental remedies and seek judicial review in appropriate cases. Government also propose to issue suitable instructions to all the administrative authorities for their guidance bringing out clearly the guidelines contained in the judgement for dealing with the exceptional cases covered by clauses (a), (b) and (c) of the second proviso to Article 311 (2).

[*Translation*]

Additional air services for Haj pilgrims

*421. SHRI MOHD. AYUB KHAN : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) the nature of the facilities and concessions provided by his Ministry to Haj pilgrims from India;

(b) whether Air India gives some concession in air fare ; and

(c) whether Government propose to provide additional air services keeping in view the increasing number of Haj pilgrims?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI ASHOK GEHLOT) : (a) and (b). For the Haj pilgrims in 1985, Air India are giving following facilities/concessions :

- (i) Air India is giving 1% of the aircraft capacity gratis to the Haj Committee.
- (ii) It is allowing free carriage of one can of Zum Zum water upto the weight of ten kilograms per pilgrim.
- (iii) Haj Committee's equipment upto 500 Kgs. is being transported free of cost between Jeddah and India in both directions.
- (iv) Free baggage allowance upto 35 Kgs. per passenger is being allowed as against 20 Kgs. on Saudia.
- (v) Excess baggage charges over 35 Kgs. recovered from passengers by Air India, will be paid to the Haj Committee.
- (vi) Fares for Jeddah/Bombay and Jeddah/Delhi are concessional fees i.e. 87.6% and 90.1% respectively of the applicable IATA Fares on these sectors.

(c) For this year, adequate air services have been provided to cater to the demands of the pilgrims who have been permitted to go for Haj by Air. The question of providing additional services in future will be examined at the appropriate stage, depending upon :

- (i) the total number of pilgrims permitted to go by air; and
- (ii) the capacity constraints of Air India.

[*English*]

Employment to unemployed pilots

*422. SHRI I. RAMA RAI : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) the number of institutions available in our country for advanced training in civil aviation; State-wise;

(b) the number of trained pilots unemployed, State-wise; and

(c) the proposals for providing employment to them within the country and outside ?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI ASHOK GEHLOT) :

(a) The following Institutions exist in our country for advanced training in Civil Aviation :

1. Central Training Establishment, Indian Airlines, Hyderabad.
2. Air India, Bombay.
3. Civil Aviation Training Centre, Allahabad.

(b) Statistical data about unemployed pilots, State-wise is not available.

(c) The Government has taken the following steps to assist the unemployed pilots in securing employment :

1. Rules for direct recruitment to the post of Aerodrome Officer in the Civil Aviation Department were amended so as to make Commercial Pilot's Licence holders eligible for the post of Aerodrome Officer.
2. Employment potential exists in the Ministry of Agriculture (Directorate of Agricultural Aviation).
3. Indian Airlines, Air India and Vayudoot have been advised to utilise unemployed commercial pilots wherever possible.
4. State Governments have been requested to consider Commercial

Pilot's Licence holders for employment under them wherever possible.

5. There is a proposal to set up a Helicopter Corporation and to permit operation of air taxis which will result in increased employment opportunities to pilots.

[Translation]

Spying through computer

*423. SHRI KRISHNA PRATAP SINGH : Will the PRIME MINISTER be pleased to state :

(a) whether Government's attention has been drawn to the news item published in the 'Hindustan Times' dated 21st July, 1985 under the caption 'spying through computer' ;

(b) if so, Government's reaction thereto;

(c) whether it is a fact that even computers can be tapped as telephones and tapping devices can be used for industrial spying; and

(d) if so, the precautionary measures proposed to be taken by Government in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, SPACE AND ELECTRONICS (SHRI SHIVRAJ V. PATIL) : (a) Yes, Sir.

(b) Government is aware of all the problems as well as remedial measures.

(c) and (d). Computers themselves can be made as safe as possible from tapping to the desired degree by utilising hardware keys and software keys. However, computers connected to telephone networks can be tapped to the same degree as telephone network can be tapped. Even in such cases, reasonably fool proof methods have been developed for safe-